

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAN  
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.**

**FIR No. 224/2020  
PS: DBG Road  
State Vs. Murari Sharma  
Application**

**16.09.2020**

Proceedings of this matter has been conducted via Video Conferencing through Cisco Webex.

**This is an application received through email moved by the applicant Deepak Kumar for release of vehicle bearing registration number HR-63B-0837 (Truck) on superdari.**

Present: Ld. APP for the State via Video Conferencing through Cisco Webex.  
Sh. Ashok Kumar, Ld. Counsel for applicant is present via Video Conference through Cisco Webex.

Reply of IO SI Raj Kumar has been received.

Heard. Perused.

Applicant is the registered owner of the vehicle in question. Copy of RC of the vehicle has been retained on record. As per reply of IO, police has no objection in release of the vehicle.

The application is therefore allowed. The truck bearing registration number HR-63-B-0837 be released to the rightful owner/applicant after verification of his identity. The Panchnama and photographs of the vehicle shall be filed in the Court with the charge-sheet.

Concerned SHO is directed to prepare a detailed panchnama of the above stated vehicle and take photographs of the same in terms of directions given in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused, and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Copy of this order be given dasti to the applicant. Copy of this order be sent to SHO, PS DBG Road, for compliance through email.

Accordingly, application stands disposed of.

Copy of this order be uploaded on official website of Delhi District Court.

(Arul Varma)  
CMM (Central), Delhi  
16.09.2020